

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI .P.CHALY

TUESDAY, THE 7th DAY OF APRIL, 2020/18TH CHAITHRA, 1942

W.P(C) TMP - 17 OF 2020

PETITIONERS:

- 1 Faizal N, Aged 33years, (Faizal Kulappadam)
S/o A.Nazimudeenlebba, State General Secretary,
Indian National Youth Congress Kollam, Residing at
Puthen Veedu, Nedumpana, Nedumpana P.O.,Kollam 691 578.
- 2 Arun Raj,aged 36 Years, S/o.Rajan Pillai
District President, Indian National Youth Congress Kollam
Residing at Kannathazhathu House, Cherusseribhagom,
Chavara P.O 691 583, Kollam District.

By Adv. Sri. JOMY K. JOSE

RESPONDENTS:

- 1 The District Collector, Civil Station, Kollam-691 001
- 2 The Station House Officer, Kannanalloor Police Station,
Kollam, KollamDistrict, Pin-691 576
- 2 The District Medical Officer, Kollam P.O, Kollam-691 001.
- 4 State of Kerala, represented by its Chief Secretary,
Government Secretariat, Thiruvananthapuram-695 001.

By

Sri. Renjith Thampan, Addl. Advocate General
Sri. P. Narayanan, Sr. Government Pleader

This Writ Petition (Civil) coming up for orders on 07/04/2020 and upon hearing the arguments of Sri. Jomy K. Jose for the petitioners, and Sri. Renjith Thampan, Addl. Advocate General and Sri. P. Narayanan, Senior Government Pleader for the respondents, the court passed the following:-

A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.

W.P.(C) TMP - 17 of 2020

Dated this the 7th day of April, 2020

ORDER

JAYASANKARAN NAMBIAR, J

Pursuant to the order dated 06.04.2020, when the matter was taken up today, we are informed by the learned counsel for the petitioners that, the representation submitted before the District Collector has evoked a positive response, and two volunteers from the side of the petitioners, have been included for participation in the community kitchen operated by the respondents.

2. The learned counsel for the petitioners would further submit that, while the said arrangement is to the satisfaction of the petitioners for the time being, there still remains an issue with regard to the beneficiaries pointed out by the petitioners not getting free food, that requires to be addressed by the District Collector.

Taking note of the said submissions and on finding that the apprehension of the petitioners is partly addressed as of now, we deem it appropriate to adjourn the matter to 21.04.2020 so as to monitor the working of the said arrangement.

3. The undertaking of the learned counsel for the petitioners, that the ingredients necessary for the preparation of food in the community kitchen will be handed over to the District Supply Officer, is recorded.

Post the matter on 21.04.2020.

A.K.JAYASANKARAN NAMBIAR
JUDGE

SHAJI P. CHALY
JUDGE

prp/7/4/2020